

tral mine planning and design Institute has developed a new technology of mechanised production of domestic coke. In the process of production of mechanised domestic coke, every care has been taken to keep the working areas free of pollutant through inclusion of suitable pollution control measures. Coal is devolatilised to yield domestic coke while gas leaving the retorts in the plant is subjected to spraying and cooling before it passes through the exhausters and scrubber where bulk of the tar contained in the gas is separated out. The tar-free gas is then partially recycled for improving productivity and yield of tar. The yield of domestic coke will generally be in the range of 70 to 80 per cent of coal devolatilised. The yield of such tar can normally vary from 1.25 per cent to 1.75 per cent of coal devolatilised depending on the nature and quantity of volatile matter present in the coal.

Shortage of Acitrom

@641. SHRI V. NARAYANASAMY: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that there is an acute shortage of Acitrom, a life saving drug for persons who have undergone heart surgery for valve replacements; and

(b) if so, what are the reasons therefor and the steps being taken to meet the shortage of this life saving drug?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) Reports of shortage of Acitrom tablets were received from some State Drugs Control Authorities and others.

(©Previously Unstarred Question 261, transferred from the 5th November, 1986).

(b) The producer company M/s S. G. Pharmaceuticals, Baroda have informed that the shortage was due to disruption in production for 2½ months because of non-availability of intermediates required in the manufacture of the bulk drug. The company has now overcome the difficulties and resumed normal production. Based on this Ministry's advice, the company has already rushed sufficient stocks to various parts of the country.

Wrong address of Union Carbide Corporation

642. SHRI TALARI MANOHAR: Will the Minister of INDUSTRY be pleased to state;

(a) whether it is a fact that Government had given wrong address of Union Carbide Corporation leading to further avoidable delays as reported in the Times of India of 10th October, 1986; and

(b) whether Government will make inquiries and fix responsibility in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) Since Union Carbide is a New York Corporation, incorporated under the laws of New York, in the plaint a reference was made to the available address of Union Carbide Corporation (U. C. C.) in New York. Under Code of Civil Procedure summons could be served to the Corporation at its registered office. Summons have since also been issued to the address of U. C. C. in Danbury in the State of Connecticut. Advocates on behalf of Union Carbide Corporation had appeared in the Court of District Judge, Bhopal on 30th October, 1988.

(b) Does not arise.